

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.347/88

Date of decision: 20.9.93

Mangat Rai

... Petitioner.

Versus

The Secretary,
Ministry of Home Affairs,
New Delhi & Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - None.

For the respondents - Shri P.P. Khurana,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner.

Obviously, he is not interested, as is clear from the fact that none appeared for him on several other occasions also. Shri Khurana, learned counsel for the respondents, submitted that this may obviously for the reason that some of the reliefs appeared to have been granted to him. In this background, this petition is disposed of. No costs.

Adige
(S.R. Adige)
Member(A)

Malimath
(V.S. Malimath)
Chairman

'SRD'